

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1014/MP/2025 along with IA No. 131/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty and extend the date of effectiveness of Petitioner's Connectivity dated 10.9.2021.

Petitioner : Renew Dinkar Urja Private Limited & Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **15.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RSPPL
Shri Girik Bhalla, Advocate, RSPPL
Ms. Ameya Mishra, Advocate, RSPPL
Ms. Priyanka Vyas, Advocate, RSPPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioners sought an adjournment due to the unavailability of the arguing counsel and submitted that since the note of submissions filed by the Respondent, CTUIL, is quite lengthy and touches upon the merits of the case, CTUIL may be directed to file it as a reply, affording the Petitioners opportunity to file a rejoinder thereto.

2. In response, the learned counsel for the Respondent, CTUIL, fairly agreed to file his note of submissions as a formal reply. He also submitted that the matter be heard at the earliest, as the Petitioners are enjoying the *status quo* granted by the Hon'ble Delhi High Court *vide* order dated 6.1.2026.

3. Considering the above submissions, the Commission permitted CTUIL to file its reply, as above, within a week with a copy to the Petitioners, who may file their rejoinder, if any, within a week thereafter. In the interregnum, the interim protection granted by the Hon'ble High Court *vide* order dated 6.1.2026 shall continue till the next date of hearing.



4. The Commission directed the Petitioner to furnish a copy of the Hon'ble High Court Order dated 6.1.2026 and CTUIL to submit the action taken, if any, pursuant to the Show Cause Notice dated 11.12.2025 within a week.

5. The IA, along with the main Petition, will be listed for hearing on **10.2.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)